

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
RAJYA SABHA
UNSTARRED QUESTION NO-872
ANSWERED ON TUESDAY, JULY 30, 2024/ SRAVANA 8, 1946 SAKA

CYBER FRAUD

872. SHRI DEREK O' BRIEN:

Will the Minister of Finance be pleased to state :-

(a) the number of complaints received with amount (in ₹) regarding cyber frauds in last five years State-Wise;

(b) the amount (in ₹) returned to the victims of cyber fraud in the last five years, State- Wise;

(c) the major financial instruments used for cyber frauds and the number of cases reported regarding them in the last three years; and

(d) whether a financial fraud through the Aadhar Enabled Payment System can put an individual's sensitive private information at risk, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) to (c): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

However, as informed by the Reserve Bank of India(RBI), the number of frauds (₹1 lakh and above), amount involved and amount recovered, reported by the banks under the area of operation - "Credit Cards", "ATM / Debit Cards" and "Internet Banking", during last five Financial Years(FY), i.e., from FY 2019-20 to FY 2023-24, is as under:

Reporting Year	No. of frauds	Amount Involved (in ₹ crore)	Amount Recovered (in ₹ crore)
FY 2019-20	2,677	129	12
FY 2020-21	2,545	119	7
FY 2021-22	3,596	155	15
FY 2022-23	6,699	277	11
FY 2023-24	29,082	1,457	139

(d): The Reserve Bank of India(RBI) has informed that Financial frauds in Aadhar Enabled Payment System (AePS) are most often due to compromise of Aadhaar number and fingerprint biometrics from other sources mainly land / property registration records. Further, the following steps have been taken to mitigate AePS frauds:

- I. Unique Identification Authority of India (UIDAI) provides a facility to lock a user's Aadhaar which ensures that biometrics cannot be misused.
- II. UIDAI has advised banks to implement Finger Minutiae Record - Finger Image Record (FMR-FIR) for fingerprint authentication modality which can help for liveness check at UIDAI's end.
- III. AePS member banks were advised to disable AePS for specific categories of accounts.
- IV. Banks to provide multiple options to the customers to enable / disable AePS debit transactions.
- V. Cumulative AePS limits for Cash withdrawal and Bhim Adhaar Pay were set to a maximum of ₹50,000 per month.
